

ITEM NO.21 Court 4 (Video Conferencing) SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 119/2020

NOOR HASAN ALIAS NOORA

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(WITH IA No. 130638/2019 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Cr1) No. 9284/2021 (II)

(FOR ADMISSION and I.R. and IA No.122427/2021-CONDONATION OF DELAY IN FILING and IA No.122428/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.122430/2021-EXEMPTION FROM FILING O.T.)

Date : 13-12-2021 These matters were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE A.S. BOPANNA

For Appellant(s) **Mr. Rajesh Srivastava, AOR**
 Mr. Deepak Sahni, Adv.
 Mr. Sumit Sahni, Adv.

For Respondent(s) **Mr. Rajan Kumar Chourasia, Adv.**
 Mr. Sarvesh Singh Baghel, AOR
 Mr. Ajay Kumar Prajapati, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(Cr1) No. 9284/2021

1 Leave granted.

2 By an order dated 15 January 2020 in SLP(Cr1) No 7712 of 2019, bail was granted to Noor Hasan alias Noora in terms of the following order:

“We have heard learned counsel appearing on behalf of the petitioner as well as learned counsel appearing on

behalf of the respondent-State.

The petitioner has been in custody since 27. 04 .1999. Considering the facts and circumstances of the case, the sentence of imprisonment imposed upon the petitioner is ordered to be suspended and he shall be released on bail subject to his executing bail bonds for a sum of Rs.10,000/- with two sureties in the like amount to the satisfaction of the Committal Court.

Leave granted.”

- 3 The appellant Shaukeen has undergone 13 years and 7 months imprisonment which is confirmed by Mr Rajan Kumar Chourasia, Counsel appearing on behalf of the State. Having regard to the length of the imprisonment, we direct that the sentence of imprisonment imposed upon the appellant Shaukeen shall stand suspended and he shall be released on bail, subject to his executing bail bonds for a sum of Rs 10,000 with two sureties in the like amount to the satisfaction of the Committal Court.

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER